

कार्यपालक अभियंता का कार्यालय
 पथ निर्माण विभाग, पथ प्रमंडल, चाईबासा
 E-mail Id- eercdchaibasa-jhr@nic.in

शुद्धि पत्र

कार्यपालक अभियंता, पथ निर्माण विभाग, पथ प्रमंडल, चाईबासा का E-Tender Reference No. RCD/CHAIBASA/2024-25/17 (9th Call) दिनांक 03.07.2025 एवं PR 356479 West Singhbhum (24-25):D द्वारा आमंत्रित निविदा में निम्नांकित संशोधन किया जाता है :-

क्र० सं०	विवरण	पूर्व के आमंत्रित निविदा में तिथि एवं समय	संशोधित तिथि एवं समय
04	Date of Publication of Tender on website	07.07.2025 at 11:30 AM	11.07.2025 at 11:30 AM.
05	Last date/Time for receipt of bids	21.07.2025 up to 03:00 PM	28.07.2025 up to 03:00 PM
06	Date of opening of Bid	22.12.2025 at 11:30 AM	29.07.2025 at 03:30 PM

शेष शर्तें यथावत् रहेंगी।

कार्यपालक अभियंता,
 पथ निर्माण विभाग, पथ प्रमंडल, चाईबासा

PR 356903 West Singhbhum (25-26)_D

Hon. Balasahb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)

E-TENDER NOTICE NO: 2025_DOAWB_1197157

Construction of Breeder Shed For 500 Goats -7556 Sq.Ft. (Part 1), Weaning shed for Goats -2025 Sq.Ft, Sick Animal Shed For Goats - 500 Sq.Ft., Feed Godown - 1500 Sq.Ft., Changing Room -200 Sq. Ft.

The Government of Maharashtra is implementing the World Bank-funded SMART Project. Pinakshar Farmer Producer Company Ltd. is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned works. The estimated cost of work is Rs. 106.56 Lakhs (Including GST). The last date for submission of online bid is 11/08/2025 up to 03:00 PM. Any updates or notices shall be published on aforementioned websites only.

District Implementation Unit, SMART Project, Dist. Chhatrapati Sambhajnagar

Hon. Balasahb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)

E-TENDER NOTICE NO: 2025_DOAWB_1198929

Construction of Warehouse 1080 MT and Machinery Shed 360.00 Sq. Mtr.

The Government of Maharashtra is implementing the World Bank-funded SMART Project. Suvanda Agro Farmers Producer Company Ltd., Murma, Tq. Pathan, Dist. Chhatrapati Sambhajnagar is one of the beneficiaries under the project and inviting online bids on <https://mahatenders.gov.in> for above mentioned works. The estimated cost of work is Rs. 170.81 Lakhs (Including GST). The last date for submission of online bid is 14/08/2025 up to 03:00 PM. Any updates or notices shall be published on aforementioned websites only.

District Implementation Unit, SMART Project Dist. Chhatrapati Sambhajnagar

OFFICE OF THE EXECUTIVE ENGINEER
 RCD, ROAD DIVISION,
 JAMSHEDPUR, JHARKHAND

e-Procurement Notice
 For National Competitive Bidding
 e-Tender Reference No. RCD/
 JAMSHEDPUR/1309 Date- 09.07.2025

1.	Name of the work	Improvement of Riding Quality Work of Khasmahal to Jadugora Road from km 7.670 to 24.670 km (Total Length-17.00 km) for the year 2025-26
2.	Estimated Cost of Work (in INR)	Rs 8,86,52,300.00 (Rupees Eight Crore Eighty Six Lakh Fifty Two thousand three hundred Only)
3.	Initial Bid Security (Rs in Lacs)	Rs 8.87 Lakh (Rupees Eight Lakh Eighty Seven Thousand only).
4.	Initial Bid Security in the shape of	Initial Bid Security - As per SOP issued by Information Technology and e-Governance Department, Govt. of Jharkhand vide Letter No.120, Dt. 03.10.2023
5.	Cost of Bidding documents	Rs 10,000.00 (Rs Ten Thousand) only.
6.	Time of Completion	06 (Six Months)
7.	Date of Publication of Tender on website	15.07.2025 at 12.30 P.M.
8.	Start date of bidding	15.07.2025 from 12.30 P.M.
9.	Last date & Time for online bidding	04.08.2025 up to 02.00 PM.
10.	Type of Bid	Two envelope mode (Technical and Financial Bid)
11.	Last date & time for receipt of Bid Security and other documents in Online form	04.08.2025 up to 02.00 PM. Through e-tendering portal www.jharkhandtenders.gov.in As per SOP issued by Information Technology and e-Governance Department, Govt. of Jharkhand vide Letter No.120, Dt. 03.10.2023
12.	Date & time for opening of Technical Bid	05.08.2025 at 3.00 PM by e-Procurement Cell, Room No. 330A, 3 rd floor, Road Construction Department, Jharkhand Mantralaya, Dhurwa Ranchi.
13.	Name & address of office Inviting tender	Executive Engineer, RCD, Road Division, Jamshedpur, Road No.- 1, CH Area.
14.	Contact no. of Procurement officer	0657-2227724
15.	Helpline number of e-Procurement cell	0651-2401010

Above informations are only indicative. Detail NIT & SBD published on Tender portal shall be final and mandatory. Details can be seen on website <http://jharkhandtenders.gov.in>

Superintending Engineer - cum - Executive Engineer
 RCD, Road Division, Jamshedpur

PR 356894 (Road)25-26*D

कार्यपालक अभियंता का कार्यालय,
 पथ निर्माण विभाग, पथ प्रमंडल, राँची

ई-प्रोक्वोरमेंट सूचना
 टेन्डर रेफरेंस नं०-पोनि०वि०/राँची-10/2025-26
 दिनांक :- 09.07.2025

1.	कार्य का नाम	Widening and Strengthening of Road from Holiday Home to Boriyo (Chirondi) via Bitha, Edalhatu (कुल लम्बाई-3.162 कि०मी०) कार्य वर्ष 2025-26
2.	प्राक्कलित राशि (रु० लाख में)	रु० 1045.61373 लाख (रुपये दस करोड़ पैतलीस लाख इकसठ हजार तीन सौ त्रिंशत्तर रुपये) मात्र।
3.	अग्रहण की राशि (रु० लाख में)	रु० 10.46 लाख (रुपये दस लाख छियालीस हजार) मात्र।
4.	कार्य पूर्ण करने की अवधि	07 (सात) माह
5.	वेबसाइट पर निविदा प्रकाशन की तिथि	11.07.2025
6.	निविदा प्रारंभ की अंतिम तिथि / समय	12.00 बजे दोपहर तक
7.	निविदा खोलने तिथि/समय	04.08.2025 12.30 बजे
8.	निविदा प्रकाशित करने वाले कार्यालय का नाम एवं पता	कार्यपालक अभियंता, पथ निर्माण विभाग, पथ प्रमंडल राँची, मोहराबादी, राँची-834008.
9.	प्रोक्वोरमेंट पदाधिकारी का सम्पर्क संख्या	0651-2361018
10.	ई-प्रोक्वोरमेंट सेल का हेल्पलाइन संख्या	0651-2401010

• प्राक्कलित राशि एवं अग्रहण की राशि घट-बढ़ सकती है, जिसे Tender Online Upload में देखा जा सकता है, एवं किसी भी प्रकार का बदलाव <http://jharkhandtenders.gov.in> पर देखा जा सकता है।

• पथ निर्माण विभाग, झारखण्ड सरकार में निविदात संवेदकों के लिए UCAN निबंध आवश्यक है।

• नियम एवं शर्तों के लिए वेबसाइट <http://jharkhandtenders.gov.in> पर देखें।

PR 356897 Road Construction कार्यपालक अभियंता
 Dept Road Division Ranchi(25-26).D पथ निर्माण विभाग,पथ प्रमंडल,राँची

M/S MINTIFI FINSERVE PRIVATE LIMITED,
 Reg. Office: Times Square, Unit No. 3B, 2nd Floor, Opp. Mittal Industries Estate, Andheri-Kurla Road, Marol Naka, Andheri - East, Mumbai-400059/Branch Office: 2/4, shirur park, beside, khode hostel, Vidyanaagar, HUBLI-580031

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Mintifi Finserve Private Limited, hereby gives the following notice to the Borrower(s) / Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Loan(s) against Property Mortgaged to them by M/s Mintifi Finserve Private Limited and as a consequence the Loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known address, however the same have been returned un-covered/undelivered, as such the Borrower (s)/Co-Borrower(s) are hereby intimated / informed by way of this publication notice to clear their outstanding dues under the loan facility availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Loan Account Nos. VT0002853 1. Preetam Kirani Store (Borrower) At: Malvadi Shivaji Galli, Haliyal Karnatak, Uttara Kannada, Karnataka -581329 2. Pooja Ningappa Ningappa Dange (Co-Borrower) 3. Ningappa Kallappa Dange (Co-Borrower) 4. Parvathi Kallappa Dange (Co-Borrower) 2 & 4 At: 119, Malvadi, Malvadi, VTC : Malvadi, PO: Chibbalageri, Sub District : Haliyal, Uttara Kannada, Karnataka -581329 Also At: Property no.182, Situated at Malavadi Village, Murkavada, Hooli, Haliyala Taluka, Uttara Kannada -581329	All that piece & parcel of immovable property including constructed structures on a Residential property bearing residential property admeasuring 148 .20 Sq Mtr, bearing House no. 1527003006400230, Situated at Shivaji Galli, Malvadi, Haliyalost, Chibbalgeri -581329, Property no.182, Situated at Malavadi Village, Murkavada Hooli, Haliyala Taluka, Uttara Kannada -581329	08.07.2025 Rs 15,94,106.85/- (Rupees Fifteen Lakh Ninety Four Thousand One Hundred Six and Paise Eighty Five Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with M/s Mintifi Finserve Private Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which M/s Mintifi Finserve Private Limited has the charge.

Date: 10.07.2025 Place:- KARNATAKA Authorized Officer M/s Mintifi Finserve Private Limited

Auxilo Finserve Pvt. Ltd
 Office No. 63, 6th Floor, Kalpatru Square, Kondvita Road Andheri (East) Mumbai 400059- Maharashtra

APPENDIX IV (See Rule 8 (f))
SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Auxilo Finserve Pvt. Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22.04.2025 calling upon the Borrowers / Co-Borrower /Mortgagor (1) Arunodaya Educational Society (2) Mr. Umesh G. (3) Mrs. Sudha (4) Mrs. Rathamma to repay the amount mentioned in the notice being Rs. 2,07,07,939/- (Rupees Two Crores Seven Lakhs Seven Thousand Nine Hundred Thirty-Nine Only) is outstanding as on 21.04.2025 payable with future interest as per agreement from 22.04.2025 till date of repayment of the dues in full within 60 days from the date of notice/date of receipt of the said notice.

The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 3rd day of July of the year 2025.

The Borrower/Co-Borrower/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Auxilo Finserve Pvt. Ltd. for an amount of Rs. 2,07,07,939/- (Rupees Two Crores Seven Lakhs Seven Thousand Nine Hundred Thirty-Nine Only) is outstanding as on 21.04.2025 and interest thereon with expenses till the payment in full.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

(Details of the Property)

(A) All that piece and parcel of property bearing present munciple No. 2/2-2, Property No. 2, Khata No. 2/2, situated at Jaraganahalli village, Uttarahalli Hobli, Bangalore South Taluk, Now under the limit of Bruhat Bangalore Mahanagara Palike, Ward No. 186, measuring East to West : 49 Feet, North to South: 37 feet, in all 1813 sq. ft. alongwith building constructed therein owned by Mr. Umesh G. BOUNDED BY:-
 East:Property No.3 West:Property No.1 North:Lolappa's Property South:25 ft. Road
 (B) All the piece and parcel of the property bearing site No. 30, Katha No. 13/1A, situated at Jaraganahalli village, Uttarahalli Hobli, Bangalore South Taluk, now under the limit of BBMP Ward No. 186, measuring East to West :30 Feet and North to South :35 feet, owned by Mrs. Rathamma and Mr. Umesh G. in and all measuring land area 1050 Sq. Ft. ft. and bounded as under:-BOUNDED BY:-East:Property No.31 West:Road North:Private Property, and South:Road

Srikanth K
 Authorised Officer
 Auxilo Finserve Pvt. Ltd.

Date : 03.07.2025
 Place : Bengaluru

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HLAHPBL00388642 / HLAHPBL00394999 1. KIRANKUMAR B 2. HONNAMMA BANYANAIK ALIAS HONNI BAI	SITE NO. - 48, CORPORATION KHATA NO. - 630/ 1369/1079, UPOB NO. - S10 - 2140, 3RD CROSS WARD NO. 30, ASHOKA NAGAR EXTENSION (PID NO. - 36629, OLD GOPALA MANDAL PANCHAYATH KHATA NO. - 145), SHIMOGA - 577202, KARNATAKA.	08.06.2025 (for the loan facility no. 1) and 03.06.2025 (for the loan facility no. 2)	Rs. 22,42,823.27/- (Rupees Twenty Two Lakh Forty Two Thousand Eight Hundred Twenty Three and Paise Twenty Seven Only) (against the loan facility no. 1) and Rs. 18,33,075.32/- (Rupees Eighteen Lakh Thirty Three Thousand Seventy Five and Paise Thirty Two Only) (against the loan facility no. 2) having total outstanding amount of Rs. 40,75,898.59/- (Rupees Forty Lakh Seventy Five Thousand Eight Hundred Ninety Eight and Paise Fifty Nine Only) (against loan facilities no. 1 and 2) as on 11.06.2025

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company. Column D indicates the outstanding amount.

Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For SAMMAAN CAPITAL LIMITED
 (Formerly known as Indiabulls Housing Finance Ltd.)
 Authorized Officer

Place : SHIMOGA

TRUHOME FINANCE LIMITED
 (Formerly Known As Shriram Housing Finance Limited)

Reg.Off: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018
 Head Office, Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
 Website: <http://www.truhomefinance.in>

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the Security Interest enforcement) rules, 2002 on this 07th Day of July of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address	
More Parasharam Maruti S/o Maruti More (Borrower) Poonam Parasharam More W/o More Parasharam Maruti (Co-Borrower) All Residing at - #46/1, Shivaji Chouk, Bijargarni, Near Shivaji Statue, Belagavi, Karnataka - 591108 Also at - More Constructions Sole Proprietorship #46/1, Shivaji Chouk, Bijargarni, Near Shivaji Statue, Belagavi, Karnataka - 591108 Also at - Gram Panchayat No. 467, E swathu No. 150400300200220116, Situated at Bijargarni Village, within the Limits of Grama Panchayat Bijargarni, Taluk and Dist. Belagavi - 591108	
Amount due as per Demand Notice Rs. 7,05,305/- (Rupees Seven Lakh Five Thousand Three Hundred and Five Only) as on dated, 09.04.2025 under reference of Loan Account No. SILHLGMM0000275 with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. Date of Demand Notice - 10.04. 2025 Date of Symbolic possession - 07.07.2025 Date of NPA - 05.04.2025	
Description of Mortgaged Property	
All that piece and parcel of Residential Property comprised in Gram panchayat No. 467 corresponding RDPR E - Swathu No. 150400300200220116 measuring East-West: 4.51104 Mtrs X North-South: 22.552000000000003 Mtrs = 278.71 Sq. Mtrs along with building thereon measuring 101.75 Sq Mtrs situated at Bijargarni Village within the limits of Gram Panchayat, Bijargarni, Tal and Dist. Belagavi and the bounded as under. To the East: Property of Mukund Laxman Tarikhakar, To the West: Own Property To the North: Road, To the South: Own Property	
Place : Bijargarni Village, Belgaum Dist. Sd/- Authorised Officer- Truhome Finance Limited Date : 07-07-2025 (Earlier Known as Shriram Housing Finance Limited)	

homefirst
 Home First Finance Company India Limited,
 CIN:L65990MH2010PLC240703, Website: homefirstindia.com
 Phone No.: 180030008425, Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the named under to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

Sr. No.	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of Possession
1	Lokesh K C, Lakshmi Rangappa,	House-Property No- 28, Assesment No.92/1A and 92/1B, Old Katha No.03, New Katha No.2292, Gangondanahalli Village, Dasanapura Hobli, Bangalore North Taluk, Bangalore - 560073. Bounded By : East by - Road, West by - Property No. 27, North by - Property No. 29, South by - Road.	06-May-25	38,26,162	07-Jul-25
2	Basavaraju M, Krishnegowda M, Prathama P, Baagyama K,	House-Property No. 284, Kalluru Nagenahalli Village, Ananduru Grama Panchayath, Mysore, Mysore, Karnataka-571130. Bounded By : East by - House of Pankajamma & Vacant site, West by - House of Mangowda & Road, North by - Own property, South by - Property of Ramegowda.	06-May-25	6,40,427	07-Jul-25
3	Khajabas ismail shaik, Shaban Khaja sab, Ismailisab Khajabas,	House-Plot No.160, Assesment No. 151500502700421954, Mahagaon Cross, Near Usmania Masjid, Kalaburgi Tq. & Dist: Kalaburgi-585316. Bounded By : East by - House of Chand Sab, West by - House of Akbar Sab, North by - Open Plot, South by - 20' CC Road.	06-May-25	10,85,668	07-Jul-25
4	Yallappa, Lakshmi V	House-Property Bearing Site No.02, Property No.126/1, Chikkanagamangala Village, Sarjapura Hobli, Ankeal Taluk, Bangalore, Bangalore-560100. Bounded By : East by - Road, West by - Sy No.127, North by - Remaining Site No.02, South by - Site No.01.	06-May-25	11,38,604	07-Jul-25
5	Saleem Pasha, Salma Banu,	House-Property Bearing Western Portion Site No.56, SY No.14, BBMP Katha No.480/473, Begur Village, Begur Hobli, Bangalore South Taluk, Bangalore District, Bangalore-560068. Bounded By : East by - Remaining portion of same property, West by - Site No.57 Belongs to Krishnappa, North by - Road, South by - Site No.65 Belongsto Muniyellappa.	06-May-25	23,14,575	07-Jul-25

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The BORROWERS/GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place:- Karnataka, Date: 10-07-2025
 Signed by: AUTHORISED OFFICER, Home First Finance Company India Limited

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NA BHUTO NA BHAVISHYATI TECH PVT LTD

RELEVANT PARTICULARS

1. Name of corporate debtor	Na Bhuto Na Bhavishyati Tech Pvt Ltd
2. Date of incorporation of corporate debtor	07/04/2021
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999KA2021PTC146217
5. Address of the registered office and principal office (if any) of corporate debtor	484 6th Cross 3rd Stage Kesara NR Mohalla, Mysuru, Karnataka, India, 570007
6. Insolvency commencement date in respect of corporate debtor	07/07/2025
7. Estimated date of closure of insolvency resolution process	07/01/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	S. Shivaswamy IBBI/IPA001/IP/PO0411/2017-18/10727
9. Address and e-mail of the interim resolution professional, as registered with the Board	# RF4 Santara Magan Place, Hulimavu, Off Bannerghatta Road, Bengaluru - 670076 shivaswamy.s2@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	# RF4 Santara Magan Place, Hulimavu, Off Bannerghatta Road, Bengaluru-670076 ip@bnbt@gmail.com
11. Last date for submission of claims	24/07/2025
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. NA 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at NA:	Web link: https://www.ibbi.gov.in (downloads) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Na Bhuto Na Bhavishyati Tech Pvt Ltd** on **6th June 2025**

The creditors of **Na Bhuto Na Bhavishyati Tech Pvt Ltd** are hereby called upon to submit their claims with proof on or before (insert the date falling fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proof of claim shall attract penalties.

Date : 09/07/2025
Place : Bengaluru
Signature of Interim Resolution Professional
Name: S. Shivaswamy

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